

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
LOK SABHA
UN-STARRED QUESTION NO. 4346
ANSWERED ON 26/03/2025

**IMPLEMENTATION OF R&R PACKAGE FOR KOVVADA NUCLEAR POWER
PLANT**

4346. SHRI APPALANAIDU KALISSETTI

Will the PRIME MINISTER be pleased to state:-

(a) the total financial allocation for the Rehabilitation and Resettlement (R&R) package for families affected by the Kovvada Nuclear Power Plant project including the breakup of funds allocated for land acquisition, housing, livelihood support and infrastructure development;

(b) the details of compensation provided to displaced families including per-acre compensation rates and additional financial assistance for rehabilitation;

(c) the status of the development of the R&R colony including land acquisition, infrastructure progress and expected completion timeline;

(d) whether the affected families have received employment or skill development support as part of the R&R package and if so, the details thereof; and

(e) whether any grievances have been raised regarding the adequacy or implementation of the R&R package, if so, the nature of these complaints and the steps taken to resolve them?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS
AND PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a) Overall sanction till date for Kovvada NPP is Rs. 1382.93 Cr. This includes 170.00 Cr. towards pre-project activities. Hence an amount of Rs. 1212.93 Cr. is allocated for LA and R&R package.

Break up of Rs. 1212.93 Cr. is as follows:

i. Rs. 584.18 Cr. already spent (Rs. 500 Cr. for LA for main plant (except Government land) and R&R compensation + Rs. 6.95 Cr. to Land Acquisition Unit (LAU) + Rs. 77.234 Cr. towards R&R colony Land).

ii. Rs. 427.5 Cr. allocated for construction of R&R colony & related amenities as per R&R agreement.

iii. Balance amount, Rs. 201.25 Cr. allocated for LA cost of Government land, livelihood support & other infrastructure development.

(b) Rs. 584.18 crores has been paid for Land Acquisition (for Main Plant & R&R colony) and R&R compensation to Project Affected Families.

Land type compensation as shown below:

- Zeroith (Private) land: Rs.18 lakh per acre.
- D-Patta (Assigned) lands: Rs.18 lakh per acre.
- Encroachment Land (Govt.): Rs.9 lakh per acre.

(c) A total of 190.70 acres of land has been acquired for construction of R&R colony at Dharmavaram (Srikakulam District). Amenities are being finalised in consultation with State Government's Draft plan of amenities and has been submitted to District Administration. R&R colony construction is expected to be completed in 24 to 30 months, post award of work.

(d) As per R&R package, cash entitlements (as per RFCTLARR- Act 2013) along with compensation for land have been disbursed through State authorities.

(e) A special office headed by Special Deputy Collector has been set up by state government to handle all the matters related to land acquisition. District administration is handling all grievances and complaints received from land acquisition and project displaced families.
